

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

78. CA 211/2023
IN
C.A.(CAA)/273(MB)2022

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.05.2023**

Name of the Party: Mars Enterprises & Hospitality Private
Limited

Section 230-232 of Companies Act, 2013

ORDER

The Court is convened through Video Conference.

1. Mr. Ashish O. Lalpuria, Ld. Counsel for the Applicant present.
2. CA-211/2023: This is an Application filed by the Applicant seeking rectifications/ modifications in the Order dated 17.03.2023. Ld. Authorised Representative submits that at third line of para 2, this sections were inadvertently mentioned as "sections 66, 232 r/w Section 230," in place of 'sections 66, 230 to 232 and 234'.
3. In view of above, CA-211/2023 is **allowed** and **disposed of**.
4. Remaining order is unaltered.

Sd/-

PRABHAT KUMAR
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)